

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 50795 OF 2019 (DB)

(Arising out of Order-in-Appeal No.DDN-EXCUS-APPL-000-107-17-18 dated 28.03.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Dehradun.)

M/s. Panwar & Company,
112, Himani Complex,
Gurudwara Road, Jwalapur,
Haridwar (Uttarakhand).

..... **Appellant**

VERSUS

**Commissioner of Central Goods and
Service Tax,**
Dehradun, 170, Rajpur Road,
Dehradun (Uttarakhand).

..... **Respondent**

APPEARANCE:

None for the Appellant

Shri S.K. Ray, Authorised Representative of the Respondent

**CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 55930/2024

DATE OF HEARING/DECISION : May 28, 2024

BINU TAMTA :

Learned Authorised Representative for the Revenue has submitted that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. Hence, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**